

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:40

ANSWERED ON:26.02.2007

PENDING CASES IN ENVIRONMENT COURTS

Agarwal Shri Dharendra;Mahato Shri Sunil Kumar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of cases filed in Environment Courts along with the number of pending cases as on date, State-wise;
- (b) whether there has been delay in disposal of such cases; and
- (c) if so, the remedial steps taken/proposed to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAINMEENA)

- (a) Environment Courts have not been set up in the country so far.
- (b) Since none of the courts in the country have exclusive jurisdiction over environmental issues, there are procedural delays in disposal of environment related cases.
- (c) The Law Commission, in it's 186th Report, has inter alia recommended establishment of separate 'Environment Courts' at the State level consisting of judicial and scientific experts in the field of environment, for dealing with environmental disputes besides having appellate jurisdiction in respect of appeals under the various Pollution Control Laws. The recommendations of the report are under active consideration of the Government.